

Central Electricity Regulatory Commission
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May 1st, 2006

**NRLDC Petition on continued over-drawal by UPPCL at low frequency
to be heard on 09.5.2006.**

The Commission while hearing the Petition No.04/2006 on 27.4.2006 filed by NRLDC for review of Unscheduled Interchange (UI) rates had directed the RLDCs to file within 3 days the instances of undisciplined over-drawals to maintain security of the grid.

NRLDC has filed Petition No.25/2006 dated 1.5.2006 alleging that over-drawals by UPPCL at low frequency have continued even after 27.4.2006. The above petition of NRLDC, praying for penal action against Uttar Pradesh Power Corporation Ltd. (UPPCL) under Sections 29 and 142 of the Electricity Act, 2003, has been listed for hearing on 9.5.2006 (Tuesday).

(A.K. Sachan)
Secretary